

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 661/TT/2020

- Subject** : Petition for determination of transmission tariff of 2019-24 period of 2 nos. 765 kV line bays and 1 no. 240 MVAR Switchable line reactor on each circuit of Chilakaluripeta-Cuddapah 765 D/C line at Cuddapah (2 nos. 240 MVAR Switchable line reactors) under “Sub-station Works Associated with Strengthening of Transmission System beyond Vemagiri” in Southern Region.
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.
& 17 Others
- Parties present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. R. Ramalakshmi, TANGEDCO
Mr. R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for determination of transmission tariff of 2019-24 period in respect of 2 nos. 765 kV line bays and 1 no. 240 MVAR Switchable line reactor on each circuit of Chilakaluripeta-Cuddapah 765 D/c line at Cuddapah (2 nos. 240 MVAR Switchable line reactors) under “Sub-station Works Associated with Strengthening of Transmission System beyond Vemagiri” in Southern Region.
 - b. The transmission asset was scheduled to be put into commercial operation on 21.4.2019 but it was put under commercial operation on 18.1.2020. Thus, there is a time over-run of 9 months and it is on account of the time taken to match the

commercial operation of the transmission asset with the associated transmission line being implemented under the Tariff Based Competitive Bidding (TBCB) route, which was put under commercial operation from 18.1.2020. Hence, the time over-run was beyond the control of the Petitioner and requested to approve COD, condone the time over-run and allow tariff as claimed.

c. The total estimated completion cost is within the FR approved apportioned cost.

3. Learned counsel for TANGEDCO sought two weeks' time to file reply and made the following oral submissions:

a. There is time over-run of 9 months and admittedly it is on account of delay in completion of the associated transmission line, which is executed under the TBCB route by a subsidiary of the Petitioner. The cost of time over-run, i.e. IDC and IEDC, should not be passed on to the beneficiaries, as has been consistently held by the Commission in several petitions.

b. The Petitioner may be directed to recover the transmission charges including IDC, IEDC and any other liability from the TBCB licensee for the period from the scheduled COD i.e. 21.4.2019 to the date of actual COD i.e. 18.1.2020.

4. The Commission directed the Respondents, including TANGEDCO, to submit their reply by 30.6.2021 and the Petitioner to file rejoinder, if any, by 13.7.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)